

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 277 of 1992.

Between

Dated: 2.4.1992.

M.Thimma Raju

Applicant

...
And

1. The Comptroller and Auditor General of India, Bahadur Shah Zaffar Marg, New Delhi.
2. Principal Accountant General of Andhra Pradesh, Audit I, Hyderabad.
3. Deputy Accountant General(Administration) O/O Principal Accountant General, Audit I, Andhra Pradesh, Hyderabad.

... Respondents.

Counsel for the Applicant : Sri. M.Rama Rao.

Counsel for the Respondents : Sri. G.Parameswara Rao, SC for A.G.

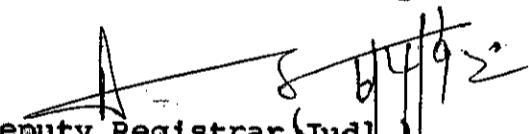
CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member.

The Tribunal made the following order:-

In this case, we find that a representation dated 27.11.91 by the applicant is still to be disposed of by the first respondent by the competent authority. We direct the competent authority to dispose of this representation within a period of two weeks from the date of receipt of this order. In the meantime however the disputed sum of Rs. 8,770/- should be paid to the applicant against a Bank Guarantee to be furnished by the applicant.

With the above directions, the application is disposed of with no costs.


Deputy Registrar (Judl.)

Copy to:-

1. The Comptroller and Auditor General of India, Bahadur Shah Zaffar Marg, New Delhi.
2. Principal Accountant General of Andhra Pradesh, Audit I, Hyderabad.
3. Deputy Accountant General(Administration) O/O of Principal Accountant General, Audit I, Andhra Pradesh, Hyderabad.
4. One copy to Sri. M.Rama Rao, advocate, CAT, Hyd-bad.
5. One copy to Sri. G.Parameswara Rao, SC for AG, CAT, Hyd.
6. One spare copy.

Rsm/

*Thimma Raju
post office*

O.A. 277/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
MEMBER (JUDL)

AND

THE HON'BLE MR. C. J. ROY: MEMBER (JUDL)

Dated: 2-4-1992.

ORDER / JUDGMENT

R.A./C.A./M.A. No.

O.A. No.

in
277/92

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

NO order as to costs

pvm.

